

**COURT - I**

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY  
(Appellate Jurisdiction)**

**IA NO. 184 of 2017 IN  
DFR NO. 422 OF 2017**

**Dated: 19<sup>th</sup> April, 2017**

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson  
Hon'ble Mr. I.J. Kapoor, Technical Member**

**In the matter of :**

**Wind World (India) Ltd. ...Appellant(s)  
Vs.  
Maharashtra Electricity Regulatory Commission & Anr. ...Respondent(s)**

Counsel for the Appellant(s) : Mr. Kumar Mihir

Counsel for the Respondent(s) : Mr. Buddy A. Ranganadhan for R-1  
Mr. Varun Pathak for R-2

**ORDER**

**(IA No. 184 of 2017)**  
*(Appl. for condonation of delay)*

There is 46 days' delay in filing this appeal. In this application, the Applicant/Appellant has prayed that delay may be condoned.

All the Respondents have been served. Mr. Buddy A. Ranganadhan appears on behalf of Respondent No.1 and Mr. Varun Pathak appears on behalf of Respondent No. 2.

We have heard learned counsel for the parties and perused the explanation offered by the Appellant for the delay in filing the appeal. We find the explanation to be acceptable. Sufficient cause has been made out. Hence, delay is condoned. Application is disposed of.

Registry is directed to number the appeal and list the matter for admission on **24.04.2017.**

**( I. J. Kapoor )  
Technical Member**

**( Justice Ranjana P. Desai )  
Chairperson**

*ts/kt*